

State Vs. Bhushan Kumar  
FIR No. 28/19  
U/s 406/420/467/468/471/506/34 IPC  
PS Jagat Puri  
05-05-2020

Court Room hearing is given as due to some technical issue, all the parties were not connected through VC.

Present: Ld. APP for State  
Complainant in person,  
IO in person.  
Counsel for accused.

The present application for cancellation of bail of accused Bhushan Kumar was moved by the complainant on the ground that accused Bhushan Kumar obtained interim bail from Mandoli Jail by Ld. Duty MM on 12-04-2020 by suppression of material fact i.e. that he is also accused for offence U/s 467/468/471/506/34 IPC. It is further stated that the interim bail has been obtained by the accused by conspiracy and by not disclosing complete facts.

On 03-05-2020, Ld. Duty MM sought reply from all the parties and the matter was fixed for today i.e. 05-05-2020.

Reply received from IO concerned, accused and Jail Authority in this regard.

Arguments heard on behalf of all the parties concerned.  
Record perused.

Perusal of the record shows that accused Bhushan Kumar was granted interim bail for a period of 45 days by Ld. Jail Duty MM on 12-04-2020. As per the bail order, bail was granted to accused for the offences punishable U/s 406/420 IPC only as FIR was initially registered

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U/s 420/406/34 IPC and the same sections were mentioned in the custody warrants accordingly. However, the charge-sheet was filed U/s 420/406/467/468/471/506/34 IPC against the accused persons.

Since now, it has come to the knowledge of the court that when the interim bail application was heard it was only for offence U/s420/406/34 IPC whereas it should be for offences 420/406/467/471/506/34 IPC. Accordingly, in the opinion of this court, the interim bail application was not moved under correct sections, certain other sections were added in the charge-sheet against the accused persons which do not come within the purview of guidelines issued by High Powered Committee (HPC) of Hon'ble High Court of Delhi dated 07-04-2020, therefore the accused Bhushan Kumar was not at all entitled to grant of interim bail which was granted to him on 12-04-2020 by Ld. Jail Duty M.M.

Therefore, due to coming of this fact the order dated 12-04-2020 is vacated and the bail granted is hereby cancelled. Accused Bhushan Kumar be arrested and committed to custody.

Application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi

05-05-2020

State Vs. Rais Ahmad

FIR No. 87/2020

U/s 147/148/149/427/452/436/34 IPC

PS Jafrabad

05-05-2020

This is an application for withdrawal of bail application moved on behalf of the applicant/accused Rais Ahmad.

Present: Ld. APP for State (through webex).

Ld. Counsel for applicant/accused (through webex).

Ld. Counsel for the applicant/accused has submitted that he wants to withdraw the bail application moved on behalf of the applicant/accused and which was fixed for today i.e. 05-05-2020 as some circumstances have been changed and the applicant/accused wants to add some additional facts in the said application.

Considering the above facts, the bail application is allowed to be withdrawn. The present application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi

05-05-2020

State Vs. Pardeep Sachdeva

CC No. 477/17

U/s 138 of N.I. Act

PS Shahdara

An application for release of accused Pradeep Sachdeva from Jail.

05-05-2020

Present: Ld. APP for State (through webex).  
Ld. Counsel for applicant/accused

Put up with file before the concerned Duty M.M. on 07-05-2020.

**(GITA)**  
Duty MM (Shahdara)/KKD/Delhi  
05-05-2020

State Vs. Rais Ahmad

FIR No. 54/2020

U/s 147/148/149/427/452/436/34 IPC

PS Jafrabad

05-05-2020

This is an application for withdrawal of bail application moved on behalf of the applicant/accused Rais Ahmad.

Present: Ld. APP for State (through webex).

Ld. Counsel for applicant/accused (through webex).

Ld. Counsel for the applicant/accused has submitted that he wants to withdraw the bail application moved on behalf of the applicant/accused and which was fixed for today i.e. 05-05-2020 as some circumstances have been changed and the applicant/accused wants to add some additional facts in the said application.

Considering the above facts, the bail application is allowed to be withdrawn. The present application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi  
05-05-2020

State Vs. Suraj  
FIR No. 57/2020  
PS Jyoti Nagar

Fresh chargesheet received.

04-05-2020

Present: None for State.

Accused is stated to be in JC.

IO in person.

Put up for consideration concerned court on 28-05-2020.

**(GITA)**  
Duty MM (Shahdara)/KKD/Delhi  
05-05-2020

State Vs. sudeep Kumar @ Siddharth

FIR No. 142/20

PS Harsh Vihar

Fresh chargesheet received.

04-05-2020

Present: None for State.

Accused is stated to be in JC.

IO in person.

Put up for consideration before concerned court on

21-05-2020.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi

05-05-2020

**State Vs. Ritu Aggarwal W/o Lt. Pardeep Aggarwal**  
**e-FIR No. 010381/2020**  
**U/s 379 IPC**  
**PS M.S. Park Shahdara**

This is an application for release of vehicle Motor Cycle bearing registration No. DL-5-SBT-2695 PULSER N S 160 on *superdari* moved on behalf of registered owner Ms. Ritu Aggarwal through e-filing.

05-05-2020

Present: None for State.  
None for applicant.  
Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle Motor Cycle bearing registration No. DL-5-SBT-2695 PULSER N S 160 be released to the applicant/registered owner in compliance of judgment of Hon'ble Delhi High Court in ***Manjeet Singh Vs State (Crl. M.C. No. 4485/2013 and Crl. M.C. No.16055/2013)*** subject to the following conditions:

1. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rule;
2. Vehicle in question be released to its applicant/registered owner only subject to furnishing of security bond/indemnity bond as per valuation report to the satisfaction of the concerned IO/SHO.
3. IO shall prepare detailed *panchnama* also mentioning the colour, appearance, engine number, chassis number, registered owner and necessary details of the vehicle;
4. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicles;
5. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.
7. The applicant shall produce the case property as and when required in the present matter.

Application is disposed off accordingly. Copy of the order be sent to SHO concerned for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardoma Courts, Delhi.

(GITA)  
Duty MM (Shahdara)/KKD/Delhi  
05-05-2020



CC No. 2042/18

U/s 138 of N.I. Act.

PS Jyoti Nagar

Kartar Singh Vs. Sampati Trading and Developer Ltd.

This is an application for grant of bail U/s 437 moved on behalf of applicant/accused.

05-05-2020

Present: Ld. Counsel for applicant/accused ( through webex).

Offence being bailable in nature, the accused is admitted to bail on furnishing of bail bond in the sum of Rs. 5000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi

05-05-2020

CC No. 2041/18

U/s 138 of N.I. Act.

PS Jyoti Nagar

Kartar Singh Vs. Sampati Trading and Developer Ltd.

This is an application for grant of bail U/s 437 moved on behalf of applicant/accused.

05-05-2020

Present: Ld. Counsel for applicant/accused ( (through webex).

Offence being bailable in nature, the accused is admitted to bail on furnishing of bail bond in the sum of Rs. 70,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi

05-05-2020

State Vs. Hasan Abbas  
FIR No. 34/2020  
U/s 457/380/411/120B/34 IPC  
PS M.S. Park

This is Third regular bail application U/s 437 for grant of bail moved on behalf of applicant/accused Hasan Abbas.

05-05-2020

Present: Ld. APP for State ( (through webex).

Ld. Counsel for applicant/accused ( (through webex).

Ld. Counsel for applicant/accused has submitted that the co-accused persons have already been granted bail and chargesheet has already been filed. It is further submitted that the applicant/accused has been falsely implicated in the present matter and applicant/accused is in JC since 27-02-2020.

Per contra, Ld. APP for the State has opposed the present bail application that accused may indulge in similar activities if released on bail.

Arguments heard. Record perused.

Offence alleged against accused is serious. Further there is no change in the circumstances after dismissal of two earlier bail applications. Accordingly this court is not inclined to grant bail to the applicant/accused, and hence the present bail application is dismissed.

Application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**(GITA)**

Duty MM (Shahdara)/KKD/Delhi  
05-05-2020